

ITEM NO.13 Court 4 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23590/2017

(Arising out of impugned final judgment and order dated 27-10-2016 in CRLA No. 414/2004 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PAWAN KUMAR

Respondent(s)

(IA No.86469/2017-CONDONATION OF DELAY IN FILING and IA No.86473/2017-EXEMPTION FROM FILING O.T. and IA No.86471/2017-CONDONATION OF DELAY IN REFILING)

Date : 22-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr Rana Mukherjee, Sr. Adv.
 Mr Ajay Vikram Singh, AOR
 Mrs Priyanka Singh, Adv.
 Mr Neelambar Jha, Adv.
 Mr Chandra Shekhar, Adv.

For Respondent(s) Mr. Mohit kumar Gupta, Adv.
 Ms. Surabhi Sanchita, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Rana Mukherjee, learned Senior Counsel appearing on behalf of the petitioner, states that in order to facilitate the disposal of the Special Leave Petition, a convenience compilation of the evidence would be prepared and a copy would be supplied to the learned counsel for the respondent within a period of four weeks.

- 2 In the event that the counsel for the respondent requires the inclusion of any additional material, that would be indicated to the Advocate-on-Record for the petitioner.
- 3 List the Special Leave Petition for final disposal on 25 November 2021.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER